

IN THE HIGH COURT OF KERALA AT ERNAKULAM  
PRESENT  
THE HONOURABLE MR.JUSTICE VIJU ABRAHAM

Thursday, the 18<sup>th</sup> day of January 2024 / 28th Pousha, 1945  
WP(C) NO. 2190 OF 2024 (W)

**PETITIONERS:**

1. KUMARI, [REDACTED]
2. SOUMYA, [REDACTED]

**RESPONDENTS:**

1. KATTAKADA GRAMA PANCHAYATH, KATTAKADA P.O, THIRUVANANTHAPURAM  
REPRESENTED BY SECRETARY, PIN - 695543
2. TAHASILDAR (LAND RECORDS) KATTAKADA P.O, THIRUVANANTHAPURAM, PIN -  
695543
3. VILLAGE OFFICER, VILLAGE OFFICE, KULATHUMMAL VILLAGE, KULATHUMMAL  
P.O, THIRUVANANTHAPURAM, PIN - 695572
4. STALIN ALEXANDER, THIRUVATHIRA, AAMACHAL P.O, THIRUVANANTHAPURAM,  
PIN - 695572

Writ petition (civil) praying inter alia that in the circumstances stated in the affidavit filed along with the WP(C) the High Court be pleased to stay all further proceedings pursuant to Exhibit P7 order bearing No.TLK-KTDA/3415/2023-G3 dated 04/01/2024 and further coercive action thereto if any by the 1st to 3rd respondents pursuant to Exhibit P7 Order pending final disposal of this Writ Petition (Civil).

This petition coming on for admission upon perusing the petition and the affidavit filed in support of WP(C) and upon hearing the arguments of SRI.S.NIKHIL SANKAR, Advocate for the petitioners, GOVERNMENT PLEADER for R2 and R3, the court passed the following:

**ORDER**

Admit.

The learned Government Pleader takes notice for respondents 2 and 3. Notice by speed post to respondents 1 and 4.

There will be an interim order as prayed for; for a period of two months.

Post after service is complete.

The learned Government Pleader to get specific instruction as to the outcome of the application for assignment submitted by the petitioner as LA1 - 248/91.

Sd/- VIJU ABRAHAM, JUDGE



**APPENDIX OF WP(C) 2190/2024**

**Exhibit P7**

**TRUE COPY ORDER BEARING NO:TLK-KTDA/3415/2023-G3 DATED  
04/01/2024 PASSED BY THE 2 ND RESPONDENT**

